

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 479/TT/2019**

**Subject** : Petition for revision of transmission tariff of 2004-09 and 2009-14 tariff period and truing up for 2014-19 period and determination of transmission tariff of 2019-24 period for 2 assets under “Transmission system associated with Agartala GBPP” in North Eastern Region.

**Date of Hearing** : 24.6.2020

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Assam Electricity Grid Corporation Ltd. & 6 Others

**Parties present** : Shri S.S. Raju, PGCIL

**Record of Proceedings**

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of 2004-09 and 2009-14 tariff period and truing up for 2014-19 period and determination of transmission tariff of 2019-24 period of Combined assets consisting of Asset-1(Agartala-Agartala Ckt I & II) and Asset-2 (Agartala-Kumarghat) under “Transmission system associated with Agartala GBPP” in North Eastern Region. He submitted that Assets-1 and 2 were put into commercial operation on 1.4.1998 and on 1.1.2001 respectively. He also submitted that no tariff has been claimed for 2001-04 tariff period. The revision of tariff for 2004-09 and 2009-14 period has been claimed pursuant to the liberty granted by the Commission vide order dated 18.1.2019 in Petition No.121/2007, in light of the judgments of the Appellate Tribunal for Electricity dated 22.1.2007 in Appeal No. 81 of 2005 and 13.6.2007 in Appeal No. 139 of 2006. He submitted that re-conductoring in case of Asset-1 was done as approved by NERPC w.e.f. 8.2.2018 under NERSS-IV project covered under Petition No. 237/TT/2018. Hence, the gross block has been de-capitalized from the instant asset in 2017-18 and accordingly tariff has been claimed. He submitted that adjustment in cumulative depreciation and cumulative loan repayment on account of decapitalization is being claimed. The representative of the Petitioner submitted that no Additional



Capital Expenditure has been claimed. The tariff for 2009-14 and 2014-19 tariff period was determined for the instant assets vide order dated 18.3.2016 in Petition No. 171/TT/2014. He submitted that the capital cost allowed as on 31.3.2014 was ₹2546.65 lakh and as there is no additional capital expenditure during 2014-19 period, the same capital cost of ₹2546.65 lakh is claimed as on 31.3.2019. The representative of the Petitioner also submitted that none of the Respondents have filed any reply.

3. The Commission directed the Petitioner to submit the soft copy (Linked excel workbook with formulas) for the revised computation of Interest on Loan and Maintenance Spares for 2004-09 and 2009-14 period, on affidavit, by 14.7.2020 with an advance copy to the Respondents.

4. The Commission also directed the Petitioner to submit the information within the specified time and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

Sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

